

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 164, 166 & 121 of 2013

Dated : 30th January, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Reliance Infrastructure Ltd. ...Appellant(s)
Versus
Maharashtra Electricity
Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Mr. Ronak jain

ORDER

The Learned Counsel for the Respondent no.1 has filed reply in Appeal no. 164 of 2013 after serving copy on the other side. He requests for some time to file the reply in Appeal no. 166 of 2013 and Appeal no. 121 of 2013. Accordingly, he is directed to file reply on or before 10.2.2014 after serving copy on the other side.

Post the matter for hearing on **13.2.2014**. In the meantime, rejoinder be filed, if any.

(Justice Surendra Kumar)
Judicial Member
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(Rakesh Nath)
Technical Member